

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 23**

**CP/141(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.02.2024**

NAME OF THE PARTIES:      **MOHAQUE DEEPAK MEHRA V/s DISHTI**  
**INDUSTRIES PRIVATE LIMITED**

Section 213 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

1. Mr. Neeraj Rathi, Advocate appeared for the Petitioner.
2. Mr. Rohan Agrawal, Advocate a/w Ms. Fatima Tankiwala, Advocate i/b L  
J Law appeared for the Respondent no. 4.
3. Learned Counsel for the Respondent informs that despite repeated  
persuasion the Petitioner failed to submit proposal to them taking one plea  
or another.
4. Respondent no. 1 is directed to appoint valuer for valuation of the  
company.
5. Later on, Mr. Vikram Nankani, Senior Counsel appeared for the  
Respondent nos. 1 to 3, 5 & 6. .. 2 ..

.. 2 ..

6. Learned Senior Counsel for the Respondents seeks time to move an appropriate application to seek vacation of the Petitioners from unauthorized occupation of the property belonging to the Company.
7. Both parties also indicated that they may opt for the mediation. In that case, both parties may suggest name of the mediator in next date of hearing.
8. List this matter on **15.03.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna